

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**

**IA No. 57/2003  
in  
Petition No.60/2003**

**In the matter of**

Tariff for LILO of 220 kV S/C Panki-Naubasta transmission line in Northern Region for the period from 1.10.2003 to 31.3.2004.

**And in the matter of**

Power Grid Corporation of India Ltd. .... **Petitioner**

Vs

Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & others .... **Respondents**

**The following were present:**

- (i) Shri U.K. Tyagi,, DGM, PGCIL
- (ii) Shri P.C. Pankaj, AGM, PGCIL
- (iii) Shri C. Kannan, CM, PGCIL
- (iv) Shri Umesh Chandra, PGCIL
- (v) Shri R.K. Arora, XEN, HVPN
- (vi) Shri S.P. Srivastava, EE, UPPCL
- (vii) Shri T.P.S. Bawa, PSEB

**ORDER  
(DATE OF HEARING 30.12.2003)**

This petition has been filed by PGCIL for approval of tariff for LILO of 220 kV S/C Panki-Naubasta transmission line in Northern Region for the period from 1.10.2003 to 31.3.2004. IA No. 57/2003 has been filed for approval of provisional tariff with effect from 1.10.2003. IA is listed for hearing after notice.

2. The LILO of 220 kV S/C Panki-Naubasta transmission line forms part of Unchahar Stage-II Transmission System approved by Ministry of Power under letter dated 31.7.2001 at a total estimated cost of Rs.13515 lakh, including IDC of Rs.1193 lakh. It is stated by the petitioner that the line was to be commissioned by June 2002. However, it was declared under commercial operation with effect from 1.10.2003. The estimated completion cost of these assets as given in the petition is Rs. 890.92 lakh, and is stated to be within the approved cost for the Unchahar Transmission Stage II. The following expenditure has been incurred, as per the auditors' certificate dated 22.7.2003:

(a) Actual expenditure up to 31.3.2003 based on audited accounts	Rs. 732.51 lakh
(b) Expenditure from 1.4.2003 to 30.6.2003 based on provisional audit	Rs. 44.15 lakh
(c) Balance anticipated Expenditure	Rs. 114.26 lakh

3. We allow the annual tariff of Rs. 157.07 lakh on provisional basis from the date of commercial operation of the assets covered under the petition on the basis of actual expenditure of Rs. 776.66 lakh incurred up to 30.6.2003 as per Para 2 above, and subject to adjustment after determination of final tariff.

4. IA No. 57/2003 accordingly stands disposed of.

5. We direct the petitioner to file an amended petition based on audited accounts up to the date of commercial operation, along with all other necessary details on the formats prescribed by the Commission, duly supported by affidavit with a copy to the respondents by 30.4.2004. The petitioner is further directed to file the details of loan on the prescribed proforma. The petition shall thereafter be processed for final

hearing. While filing the revised petition, the following details shall also be furnished by the petitioner:

- (a) Reasons for high cost of construction of Rs. 42 lakh per km (Approx),
- (b) Reasons for time overrun of about 15 month,
- (c) The date of commencement of construction of the line and the portion completed up to April 2002 when check survey for certain locations was done

**Sd/-  
(K.N. SINHA)  
MEMBER**

**Sd/-  
(ASHOK BASU)  
CHAIRMAN**

New Delhi dated the 2<sup>nd</sup> January, 2004